

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
SHANTI INFRACONSTRUCT PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>Shanti Infraconstruct Private Limited</b>
2. Date of incorporation of corporate debtor	13.02.2020
3. Authority under which corporate debtor is incorporated / registered	ROC Uttar Pradesh II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309UP2020PTC127006
5. Address of the registered office and principal office (if any) of corporate debtor	Galaxy Blue Sapphire Plaza, Plot No. C-03 Studio Apartment Sector 4 Greater Noida, Sector 62, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201309
6. Insolvency commencement date in respect of corporate debtor	11.06.2026
7. Estimated date of closure of insolvency resolution process	08.12.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vinay Kumar Singhal IBBI/IPA-002/IP-N00624/2018-2019/11880
9. Address and e-mail of the interim resolution professional, as registered with the Board	411, 4th Floor, Essel House, Asaf Ali Road, New Delhi-110002. Email Id: vinaysinghal.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	411, 4th Floor, Essel House, Asaf Ali Road, New Delhi-110002 Case Specific Email Id: <b>cirp.sicpl@gmail.com</b>
11. Last date for submission of claims	25.06.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and b) Details of authorized representatives are available at:	(a) Relevant forms are available at: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) N.A.

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of a corporate insolvency resolution process of Shanti Infraconstruct Private Limited on 11.06.2026 in C.P. No. IB- 148/ALD/2024 in the matter of Alakhram Infrastructure Private Limited Versus **M/s. Shanti Infraconstruct Private Limited**.

The creditors of **Shanti Infraconstruct Private Limited**, are hereby called upon to submit their claims with proof on or before 25.06.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: 13.06.2026**  
**Place: New Delhi**

**Sd/-**  
**Vinay Kumar Singhal**  
**Interim Resolution Professional**  
**Shanti Infraconstruct Private Limited (Under CIRP)**  
Reg. No.: IBBI/IPA-002/IP-N00624/2018-2019/11880  
AFA Valid upto: 31-Dec-26



